

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 3453
TO BE ANSWERED ON- 08/08/2022

NGOs IN TRIBAL AREAS OF ODISHA

3453. MS. CHANDRANI MURMU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the amount of Grants in Aid given by the Government to Non-Governmental Organisations (NGOs) working in tribal areas in the state of Odisha during the last five financial years;
- (b) the list of NGOs working in the tribal areas of Keonjhar HPC along with the grants provided to each of them in the last five years, year-wise and if so, the details thereof;
- (c) whether the activities of these NGOs are monitored periodically by the government and if so, the names of under-performing NGOs during the same period; and
- (d) if not, the reason thereof, since money given belongs to the tax payers?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a): Grant-in-aid released by the Ministry to Non-Governmental Organisations (NGOs) working in tribal areas in the state of Odisha during the last five financial years under the scheme “Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes” is given below:-

					In Rs.
2017-18	2018-19	2019-20	2020-21	2021-22	
227115120	323641558	293997570	153681894	242481660	

(b): The list of NGOs working in the tribal areas of Keonjhar Parliament Constituency along with the grants provided the Ministry under the aforementioned scheme to each of them in the last five years, year-wise is given below:-

						In Rs.
NGO Name	District	2017-18	2018-19	2019-20	2020-21	2021-22
Organization for the Rural Women & Youth Development	Mayurbhanj	-	2962290	2462020	2196110	689852
Prakalpa	Keonjhar	-	14333280	10216905	-	8701673

(c) & (d): The Non-Governmental Organisations (NGOs) / Voluntary Organizations (VOs) funded under the scheme “Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes” are monitored as per the following schematic procedures:

1. Annual inspection by District Authorities.
2. Scrutiny and recommendation by multi-disciplinary State Level Committee.
3. Mandatory submission of annual audited accounts and utilization certificate by NGOs/VOs.
4. Inspection by Officers of the Ministry of Tribal Affairs from time to time.
5. Filing of expenditure by aided NGOs / VOs on PFMS Expenditure Advance Transfer (EAT) module.
6. Third-party monitoring by an independent agency appointed by the Ministry.

Grants are provided to the NGOs/VOs after their online application, providing relevant information, recommendation of Authorities at District level with District Inspection Report, duly recommended by the multi-disciplinary State Level Committee of the concerned State Government/UT Administration.
